

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).20681/2005

(From the judgement and order dated 11/07/2005 in CWP No. 10261/2005 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

PUNJAB STATE ELECTRICITY BOARD & ORS.

Petitioner(s)

VERSUS

INDERJIT SINGH

Respondent(s)

(With appln(s) for exemption from filing O.T.,c/delay in filing counter affidavit and prayer for interim relief and office report)

(FOR FINAL DISPOSAL)

Date: 08/03/2007 This Petition was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE ALTAMAS KABIR

For Petitioner(s) Mr. Harinder Mohan Singh,Adv.

For Respondent(s) Mr. Rajiv Kataria, Adv.

Mr. Y.P. Dhingra, Adv.

Ms. Debajani Dar Purkayastha, Adv.

For M/S. Delhi Law Chambers,Adv.

UPON hearing counsel the Court made the following

O R D E R

Delay condoned. Interim order is made absolute.

Leave granted. Post Appeal for hearing in third week of
April, 2007 on any non-miscellaneous day.

(A.D. Sharma)

Court Master

(Phoolan Wati Arora)

Court Master